

**BEFORE THE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 120 OF 2025 / EZ**

Youth United for Sustainable
Environment Trust

...Applicant

VERSUS

State of Odisha & Others.

...Respondents

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By the Respondent No.7

Through

Kolkata
Date:

Sri Dipanjan Ghosh,
Advocates for the Respondent No.7
(State Pollution Control Board, Odisha)
e-mail: dpnjnghsh0@gmail.com
Phone No.:990308097

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO. 120 OF 2025 / EZ

19 MAR 2026

IN THE MATTER OF:

Youth United for Sustainable
Environment Trust ...Applicant

VERSUS

State of Odisha & Others. ...Respondents

AFFIDAVIT ON BEHALF OF THE STATE
POLLUTION CONTROL BOARD, ODISHA,
R.NO.7.

I, Dr. Manoj V. Nair, IFS, son of N. Vasudevan Nair aged around 52 years, at present working as Member Secretary, State Pollution Control Board, having my office at Paribesh Bhawan, A/118, Nilakantha Nagar, Unit-VIII, P.O. Nayapalli, Bhubaneswar, Dist – Khurda, Odisha-751012, do hereby solemnly affirm and state as under:

1. That I am the Member Secretary of the Respondent No.7 Board and, as such, am well-acquainted with the facts



and circumstances with the case and competent to swear this affidavit.

2. That I have gone through the averments made in the OA and understood the contents thereof.
3. That this OA has been filed alleging illegal operation of sand mining in Gunadei Brahmani Sand Quarry under Odapada Tahasil of Dhenkanal district in violation of the Sustainable Sand Mining Management Guidelines 2016. It is also further alleged that the project proponent who has also been impleaded as R-9 has also failed to comply with the conditions of environmental clearance granted by the R-8.
4. That the Hon'ble Tribunal while adjudicating the case vide their order dtd.18.07.2025 at para-22 has been pleased to constitute a fact finding committee comprising of the following members:

- a. District Magistrate or Collector, District - Dhenkanal, Odisha or his representative not below the rank of Additional District Magistrate (ADM);



- b. Director of Mines, Talcher, Odisha, or his representative;
- c. Senior Scientist, Odisha State Pollution Control Board;
- d. Member Secretary, State Environment Impact Assessment Authority (SEIAA), Odisha, or his representative.

The District Magistrate & Collector, Dhenkanal has been declared as the Nodal Office for all logistic purposes and filing the fact finding report on affidavit.

5. That in compliance to the order dtd.18.07.2025 of the Hon'ble Tribunal, the Collector & DM, Dhenkanal (R-3) vide his letter No.11600 dtd.31.07.2025 requested the Board to depute a representative to represent the Board in the committee. In pursuance of the letter dtd.31.07.2025 the R-7 Board vide letter No.14650 dtd.02.08.2025 has nominated the Regional Officer, Angul of this Board to represent the Board in the



committee constituted by the Hon'ble Tribunal and intimated the same to the R-3. A copy of the letter dtd.31.07.2025 and letter dtd.02.08.2025 referred above are annexed to this affidavit and marked as ANNEXURE - R7/1 and ANNEXURE - R7/2 respectively.

6. That the joint committee constituted by the Hon'ble Tribunal has visited the alleged site on dtd.07.08.2025 and submitted the fact finding report, which has also been taken note of by the Hon'ble Tribunal in their order dtd.04.11.2025. In the fact finding report at para-5 on the heading "Allegation on violation of Consent to Operate Conditions", the Consent to Establish Order dtd.23.06.2021 and Consent to Operate Order dtd.23.05.2025 have been referred to. Copy of the Consent to Establish Order No.1963 dtd.23.06.2021 and Consent to Operate Order No.1876 dtd.23.05.2025 are annexed to this affidavit and marked as ANNEXURE - R7/3 and ANNEXURE - R7/4 respectively.



7. That it is humbly submitted that in the fact finding report, it is submitted that during the visit no violation of condition stipulated in the consent order were observed.
8. That further, it is humbly submitted that the R-7 Board has no other views than the findings of the joint committee recorded in the report.
9. That this affidavit is filed in compliance to order dtd.27.02.2026 of this Hon'ble Tribunal.
10. That the Respondent No.7 Board craves leave of this Hon'ble Tribunal to file further affidavit if required for proper adjudication of this case.
11. That the Annexures annexed to the present affidavit are true and correct copies of their originals.
12. That the contents of the above paragraphs are true and correct to the best of my knowledge, as derived from the official records, and that nothing material has been concealed therefrom.




DEPONENT
Member Secretary
State Pollution Control Board
Odisha, Bhubaneswar

MANJULA KUMAR PRADHAN
 NOTARY PUBLIC
 BHUBANESWAR
 REGD. NO. ON-71/2009
 PH - 9437627119 (M)

VERIFICATION:

I, the above named deponent, do hereby verify that the contents of the above affidavit are true and correct to the best of my knowledge, as derived from official records, and that nothing material has been concealed therefrom.

Verified at Bhubaneswar on this the 19th day of March, 2026.

M.K.P.

SWORN BEFORE ME

DEPONENT
 Member Secretary
 State Pollution Control Board
 Odisha, Bhubaneswar



MANJULA KUMAR PRADHAN
 NOTARY PUBLIC
 BHUBANESWAR
 REGD. NO. ON-71/2009
 PH - 9437627119 (M)



OFFICE OF THE COLLECTOR & DISTRICT MAGISTRATE, DHENKANAL
(Touzi Section)

No.VI-27/2025- 11600

/Dt. 31.07.2025

e-mail Id: dm-dhenkanal@nic.in
Tel. No. : (06762)225700

To

The Chairman, Odisha State Pollution Control Board, Bhubaneswar.
The Member Secretary, State Environment Impact Assessment.
Authority, Odisha.
The Deputy Director of Mines, Talcher.

Sub: **O.A. No.120/2025/EZ filed by Youth United for Sustainable Environment Trust Vrs. State of Odisha & others pending before the learned Green Tribunal, Eastern Zone Bench, Kolkata.**

Sir,

With reference to the above cited subject, it is to intimate that, an Original Application has been filed by Youth United for Sustainable Environment Trust Vrs. State of Odisha and others in the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata, raising the issue of the illegal operation of sand mining in Gunadei Brahmani Sand Quarry in Village- Gunadeipur under Odapada Tahsil, in violation of the Sustainable Sand Mining Management Guidelines, 2016, Environment Clearance Conditions, Consent to Operate conditions & without transferring the E.C to the present Lessee Tripurari Sahoo & non-submission of Annual Rate of Replenishment Study(ARSS) report through ORSAC etc.

The Hon'ble Tribunal while adjourning the case to 19.08.2025 passed directions at Para- 21, 22 & 23 vide its order dtd. 18.07.2025 as follows:

"21. All the Respondents shall file their Counter-affidavits within four weeks.

22. Considering the allegations made, we deem it appropriate to constitute a fact finding committee comprising of the following members: -

- i) District Magistrate or Collector, District-Dhenkanal, Odisha or his representative not below the rank of Additional District Magistrate(ADM);*
- ii) Director of Mines, Talcher Odisha, or his representative;*
- iii) Senior Scientist, Odisha State Pollution Control Board;*
- iv) Member Secretary, State Environment Impact Assessment Authority (SEIAA), Odisha, or his representative;*

23. the Committee shall visit the site in question and thereafter submit a Fact Finding Report on affidavit within three weeks with regard to the allegations made in the Original Application.

XXX

XXX

XXX

A copy of order dtd. 18.07.2025 of the Hon'ble National Green Tribunal, Eastern Zone Bench, Kolkata passed in the O.A. No.120/2025/EZ is enclosed herewith for favour of kind perusal.

As per the Para 22(i) of the said order, the Additional District Magistrate (Revenue), Dhenkanal is nominated as a member to represent the Collector, Dhenkanal in the Committee so constituted by Hon'ble Tribunal.

It is therefore requested to kindly depute Senior Officer /Senior Scientist from your good office to represent as member of the aforesaid Committee and communicate the same to this office for timely compliance of the directions of Hon'ble NGT.

This is for kind information and necessary action please.

Encl: As above.

Yours faithfully,


Collector & DM, Dhenkanal
21.7.25



EPABX: 2561909/2562847

Tel: 2562822, 2560955

Email: Paribesh1@ospceboard.orgWebsite: www.ospceboard.org**STATE POLLUTION CONTROL BOARD, ODISHA**

[DEPARTMENT OF FOREST AND ENVIRONMENT, GOVERNMENT OF ODISHA]

Paribesh Bhawan, A/118, Nilakanthanagar, Unit – VIII,
Bhubaneswar – 751 012, INDIANo. 14650
VII – L – Misc – 1231

Date: 02/08/2025

Speed Post / E-mail

To

The Collector & District Magistrate
Dhenkanal.Sub: OA No.120/2025/EZ – Youth United for Sustainable Environment Trust vrs. State of
Odisha & Ors.

Ref: Your letter No.32722 dtd.21.07.2025.

Sir,

With reference to your letter dtd.21.07.2025, this is to inform you that Er.Ramesh Kumar Ekka, Sr.Env.Engineer and Regional Officer of this Board at Angul is nominated to represent the committee constituted by the Hon'ble Tribunal on behalf of the Board.

Yours faithfully.

Member Secretary
Memo No. 14651 / Date: 02/08/2025

E-mail/Speed Post

Copy along with copy of order dtd.18.07.2025 and copy of OA No.120/2025 are forwarded to the Regional Officer, SPC Board, Angul for information and necessary action.

Encl: As above.

Member Secretary

E-mail: rospcb.angul@ospboard.orgWebsite: www.ospboard.org

OFFICE OF THE REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA
 (DEPARTMENT OF FOREST & ENVIRONMENT, GOVT. OF ODISHA)
 Plot No. S-3/3, Industrial Estate, Hakimpada, Angul-759143

No. 1963 / QUARRY/ROSPCB/AGL/183/2021-2022

"By Registered post"

Date: 23.06.2021

OFFICE MEMORANDUM

In consideration of the online application no.3657499, dtd.17.06.2021 for obtaining Consent to Establish for **Gunadei Brahmani Sand Quarry**, the State Pollution Control Board is pleased to convey its Consent to Establish under Section 25 of Water (Prevention & Control of Pollution) Act, 1974 and Section 21 of Air (Prevention & Control of Pollution) Act, 1981 for production of Sand of capacity **50,000 Cubic Meter (total)** (annual production not more than **10,000 Cubic Meter**) during valid mining lease period (as per approved mining plan and Environmental Clearance) over mining lease area of **11.80 acres or 4.77 ha bearing Plot No.01, Khata No.301 (Kisam-Nadi)** as submitted by the applicant, at Mouza:Gunadei, Tahasil:Odapada in the district of Dhenkanal with the following conditions.

GENERAL CONDITIONS:

01. This Consent to establish is valid for the product, method of mining and capacity as mentioned in the approved mining plan and Environmental Clearance. This order is valid for the lease period as recommended by the lease granting authority, which means the proponent shall commence mining activities for the proposal within the lease period from the date of issue of this consent to establish order. If the proponent fails to commence mining activities for the proposal within lease period then a renewal of this consent to establish shall be sought by the proponent.
02. The mine shall apply for grant of Consent to operate under section 25/26 of Water(Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 at least 3 (three) months before the commencement of production and obtain Consent to Operate from this Board.
03. The mine shall comply to the provisions of Environment Protection Act, 1986 and the rules made there under with their amendments from time to time such as the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 as amended from time to time, Hazardous Chemical Rules, / Manufacture, Storage and Import of Hazardous Chemical Rules, 1989 etc. and amendments there under. The industry shall also comply to the provisions of Public Liability Insurance Act, 1991, if applicable.



04. No change in mining technology and scope of working shall be made without prior approval of the Board.
05. This consent to establish is subject to statutory and other clearances from Govt. of Odisha and/or Govt. of India, as and when applicable.

SPECIAL CONDITIONS:

A. GENERAL CONDITIONS

1. The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project.
2. The project proponent has to carry out by engaging appropriate consultant, a study of the annual replenishment rate of sand by collecting pre monsoon & post monsoon data from the field to know the quantum of volume of sand deposited/replenished & extracted in the mining lease area. The detailed comparison of both pre-monsoon and post-monsoon elevation data shall be included in the study report. The replenishment rate of sand may be calculated by using the volumetric survey method or any other methods as laid down in Enforcement & Monitoring Guidelines for Sand Mining, 2020 issued by the MoEF & CC, Govt, of India. The finding of the study shall be submitted to the Board to assess the rate of replenishment of mined out sand in the lease area. **Pending carrying out of the study & submission of the report, this clearance is being granted in an adhoc manner and is liable to be revoked after one year i.e. after 15th November, 2021 if satisfactory replenishment study report is not submitted.**
3. Mining activity shall be carried out as per approved mining plan prepared for this project.
4. Any change in the calendar plan, quantity to be produced, or method of mining shall require prior approval from the Board.
5. In the first year i.e. before the rainy season of 2021, the extraction of sand shall not exceed **10000cum**, calculated by multiplying the working area in sqmtr by meter depth of excavation.
6. The lease area and the **actual working area shall be demarcated on the ground by erecting durable masonry /concrete pillars by the project proponent.**
7. Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non-monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river.
8. **The operation of excavation as proposed shall be manual and shall be strictly as per the method laid down in the approved mining plan. No excavator machine shall be deployed/used by the project proponent for the extraction of sand from the river bed.**
9. Mining operation should not be carried out without compliance of provisions as enumerated in the OMMC Rules, 2016 as amended thereof along with the Notifications of Ministry of Environment, Forest and Climate Change from time to time.
10. The natural sand dunes, if any, near or surrounding the lease area shall not be



disturbed.

11. Environmental Management Plan (EMP) shall be implemented by PP to ensure compliance with the environmental conditions specified above. The year wise funds earmarked for environmental protection measures shall be kept in separate account and shall be spent according to the plan proposed. Year wise progress of implementation of EMP shall be reported to the SEIAA, Odisha and OSPCC along with the compliance report.
12. The proponent shall take necessary measures to ensure that there is no adverse impact of the mining operations on the human habitation if any, existing nearby.
13. It shall be mandatory for the project management to submit quarterly compliance reports on the status of implementation of the above stipulated environmental safeguards to the SEIAA, Odisha / SPCB, Odisha/ Regional Office of the MoEF & CC, Bhubaneswar, in hard and soft copies on 1st day of January, April, July, October of each calendar year, failing which EC/ CTE (NOC)/CTO is liable to be revoked.
14. At the end of mine closure, the Proponent shall immediately remove all the sheds put up in the quarry and all the equipment in the area at the time of closure of the operation of quarry.
15. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 issued by the MoEF, GOI.
16. If any information furnished by the applicant is found to be incorrect or suppressed and detected on later stage, the consent to establish shall be revoked including initiation of appropriate legal action as deemed fit as per the provisions of Water (Prevention & Control of Pollution) Act, 1974 & Air (Prevention & Control of Pollution) Act, 1981 as amended thereof and rules framed thereunder.
17. The Board may impose further conditions or modify the conditions as stipulated in this order during installation and / or at the time of obtaining consent to operate and may revoke this order in case the stipulate conditions are not implemented and / or information is found to have been suppressed / wrongly furnished in the application form.

B. WATER POLLUTION

18. Sand mining operations shall not affect the existing sources for irrigation / drinking water / industrial purpose.
19. There shall be a 'no working zone' to protect the embankment on both sides, road or rail bridge in the vicinity, if any, dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure.
20. 10 % of the width of river shall be left intact along the embankments on both sides as 'no mining zone'.
21. No mining shall be allowed within 200m of any existing structures dam, weir, water intake structure of irrigation or drinking water project, or any cross drainage structure. In case of River Bridge, this no mining zone shall extend upto a minimum stretch of 200 meters from the bridge and it may extend upto 500meters in sensitive locations. The lease area shall be accordingly curtailed to carve out the actual sand mining area



within the leasehold. The quantum of sand allowed to be extracted will be worked out on the basis of the actual working area.

C. AIR POLLUTION

22. No transportation of the minerals shall ordinarily be allowed on any road passing through villages/habitations/forest land without prior explicit permission. Transportation of minerals through existing rural roads can be allowed only by the concerned State Govt. Department/ Gram Panchayat and only after required strengthening, such that the carrying capacity of road is increased to handle the sand truck traffic. The project proponent shall bear the cost towards the widening and strengthening of existing public roads in case the same is proposed to be used for the project. No movement on any road is allowed on existing village road network without appropriately increasing the carrying capacity of such roads. Project proponent shall ensure that the road may not be damaged due to transportation of the mineral and transport of minerals will be as per IRC Guidelines with respect to complying with traffic congestion and traffic density. Plying of sand extraction trucks may be allowed on roads / path ways passing close to schools, temples, hospitals and such other public places only with prior written permission of competent authority.
23. Vehicles hired for transportation of sand from the site should be in good condition and should have pollution check certificate and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
24. The vehicles shall not be overloaded and shall be covered with Tarpaulin. The Tahasildar may collect an appropriate road maintenance levy from the lessee as part of the lease conditions on the basis of quantum of sand transported, and utilize the proceeds of the levy for proper maintenance of the extraction paths and roads to prevent their degradation on account of plying of sand trucks.
25. The following measures are to be implemented to reduce Noise pollution:-
- Proper and regular maintenance of vehicles and other equipment
 - Limiting time of exposure of workers to excessive noise.
 - The workers employed shall be provided with protection equipment and earmuffs etc.
 - Speed of trucks entering or leaving the mine is to be limited to moderate speed of 25 kmph to prevent undue noise from empty trucks.
26. The project proponent shall take all precautionary measures against causing damage to flora and fauna of the locality. The project proponent shall plant and nurse to full establishment a minimum of 100 number of saplings of native tree species along the approach roads, river banks and in community areas in consultation with the Gram Panchayat.
27. Water spray should be made on the road/extraction paths to control dust emission during transportation of sand.
28. The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
29. The unit shall maintain ambient air quality in order to meet the prescribed standard as



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per National Ambient Air Quality Standard.

D. SOLID & HAZARDOUS WASTE

30. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by SPCB, Odisha.

To

The Tahasildar Odapada,
M/s Gunadel Brahmani Sand Quarry,
At/Po- Odapada,
Dist: Dhenkanal

Mallik
23-06-21

REGIONAL OFFICER
Regional Officer
State Pollution Control Board
ANGUL

Memo No. 1964 (6) / Date 23-06-2021

Copy forwarded to:

1. The **Member Secretary**, SPC Board, Odisha, Bhubaneswar
2. The **Collector & District Magistrate**, Dhenkanal
3. The **D.F.O.**, Dhenkanal
4. The **Deputy Director Geology, Zonal Survey**, Dhenkanal
5. Sri Tripurari Sahoo, At-Sandapasipatana, PO-Gondiapatana, Dist- Dhenkanal
6. **Guard File**, Regional Office, Angul.

Mallik
23-06-21

REGIONAL OFFICER
Regional Officer
State Pollution Control Board
ANGUL





**OFFICE OF THE REGIONAL OFFICER
STATE POLLUTION CONTROL BOARD, ODISHA**
(DEPARTMENT OF FOREST & ENVIRONMENT, GOVT. OF ODISHA)
Plot No. S-3/3, Industrial Estate, Hakimpada, Angul-759143

No. 1876 / QUARRY/ROSPCB/AGL/183/2021-22

Date: 23.05.2025

“By Registered Post”

CONSENT ORDER

CONSENT ORDER NO.900

Sub: Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.

Ref: Your Consent to Operate online Application No. 6292620, dated 21.03.2025.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to:

Name of the Industry/ Mine : Gunadei Brahmani Sand Quarry
Name of the Occupier & Designation : Sri Tripurari Sahoo, Lessee
Address of the quarry : Plot No.01, Khata No.301 (Kisam-Nadi), Total ML Area of 11.80 acres or 4.77ha, Mouza: Gunadei, Tahasil: Odapada, Dist: Dhenkanal

This consent order is valid for the period from 03.06.2025 to 02.06.2026.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of products manufactured:

Sl. No.	Product	Period	Production Capacity (as per Environmental Clearance)
1.	Minor Mineral- Sand	5 th year	8618 Cubic Meter/Annum



B. Discharge permitted through the following outlet subject to the standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard			
				pH	TSS (mg/l)	BOD (mg/l)	Oil & Grease (mg/l)
1.	Domestic waste water	To soak pit via septic tank	---	---			

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 f the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
- The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.
- The applicant shall display this consent granted to him in a prominent place for perusal of the public and inspecting officers of this Board.
- An inspection book shall be opened and made available to Board's Officers during the visit to the factory.
- The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.
- Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
- Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - Industrial cooling, spraying in mine pits or boiler feed.
 - Domestic purpose
 - Process

13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The satisfaction the liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.
32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc, of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:



- i. Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii. Controlled incineration, wherever possible in case of combustible organic material.
 - iii. Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous waste.
 37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
 38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
 39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
 40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
 41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.
 42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
 43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

F. SPECIAL CONDITIONS:

01. **Conditions stipulated in the Environmental Clearance approved and issued by SEIAA, Odisha vide EC Identification No. EC24C0107OR5862437A (File No. 464854/85-MIN/03-2024), dated 06.05.2024 shall be abided.**
 02. The project proponent shall obtain necessary prior permission of the competent authorities for drawl of requisite quantity of water (surface water and groundwater), if any, required for the project.
 03. Mining activity shall be carried out as per approved mining plan prepared for this project. Any change in the calendar plan, quantity to be produced, or method of mining shall require prior approval from the Board.
 04. Mining is not permissible within the water channel or stream flow area. No stream shall be diverted for the purpose of mining and no natural water course shall be obstructed. The mining or any ancillary activity shall not in any way disturb the flow pattern of the river water during the non-monsoon period. There shall be no sand mining in the river during the rainy season or when there is flow of water in the river.
 05. The operation of excavation as proposed shall be manual and shall be strictly as per the method laid down in the approved mining plan.
 06. Environmental Management Plan (EMP) shall be implemented to ensure compliance with the environmental conditions specified above.
 07. Measures should be taken to comply with the provisions laid under Noise Pollution (Regulation and Control) (Amendment) Rules, 2010 issued by the MoEF, GOI.
 08. No transportation of the minerals shall ordinarily be allowed on any road passing through villages/habitations/forest land without prior explicit permission.
 09. The vehicles shall not be overloaded and shall be covered with Tarpaulin.
 10. The project proponent shall take all precautionary measures against causing damage to flora and fauna of the locality.
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11. Water spray should be made on the road/extraction paths to control dust emission during transportation of sand.
12. The Project Proponent shall undertake phased restoration, reclamation and rehabilitation of land affected by mining and completes this work before abandonment of mine.
13. The unit shall maintain ambient air quality in order to meet the prescribed standard as per National Ambient Air Quality Standard.
14. Waste oils, used oils generated from the EM machines, mining operations, if any, shall be disposed as per the Hazardous and Other Wastes (Management & Trans-boundary Movement) Rules, 2016 and its amendments thereof to the recyclers authorized by SPCB, Odisha.
15. The annual production and point wise compliances to the consent conditions shall be submitted to the Board latest by 30th April every year.

The occupier must comply with the conditions stipulated in section A, B, C, D, E & F to keep this consent order valid.

To

Sri Tripurari Sahoo, Lessee
Gunadei Brahmani Sand Quarry,
At-Sandapasipatana, Po: Gondiapatana,
Dhenkanal-759016, Odisha

Memo No. 1877 /

Date 23.05.2025

Copy forwarded to:

1. The Member Secretary, SPC Board, Odisha, Bhubaneswar
2. The Collector & District Magistrate, Dhenkanal
3. The D.F.O., Dhenkanal
4. The Joint Director Geology, Zonal Survey, Dhenkanal
5. The Mining Officer, Dhenkanal
6. Guard File, Regional Office, Angul.


REGIONAL OFFICER
Regional Officer
State Pollution Control Board
Regional Office, Angul


REGIONAL OFFICER
Regional Officer
State Pollution Control Board
Regional Office, Angul


Signature Not Verified

Digitally Signed by :Regional
Officer

Date: 2025.05.26 04:13:50
UTC

